

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 104
(IB)-1446(PB)/2018

IN THE MATTER OF:

Bank of Baroda

Vs.

M/s. Rathi Super Steels Ltd.

.... Applicant/petitioner

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016(CIRP)

Order delivered on 27.02.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent

Mr. Jasmeet Singh, Mr. Satyendra M. Tripath, Mr. Harish Arora (RP), Advs.
Mr. Atul Shankar Mathur, Mr. Swapnil Tripathi, Mr. Priya Singh, Advs. for R4.

ORDER

IA-1360 & 1384(PB)/2020 are applications filed by the respondent no. 4 in CA No. 2588(PB)/2019 filed under Section 43 of the Code for setting aside the order dated 06.12.2019 to proceed against respondent no. 4 and for condoning the delay in filing the application for setting aside the ex parte order.

In view of the reasons stated in the application, we hereby allow both the applications and direct the respondent no. 4 to file reply to CA No. 2588(PB)/2019 before the next date of hearing i.e 05.03.2020.

IA-1360 & 1384(PB)/2020 stand disposed of accordingly.

IA-1079(PB)/2020:-

Learned counsel for the applicant undertakes to file proper
memo of parties.

List on 05.03.2020.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

27.02.2020
Aarti Makker

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)